



**Central Administrative Tribunal
Principal Bench
OA No. 247/2020**

New Delhi this the 31st day of January, 2020

Hon'ble Mr. Pradeep Kumar, Member (A)

1. Smt. Usha Rani Sharma, 79 years
Family Pension
Wd/o Late Sh. Namo Narain Sharma
r/o 168, USHA NIWAS
Near Blind School, Bhimgarh Kheri,
Near Railway, Station, Gurugram ...Applicant

(By Advocate : Sh. Yogesh Sharma)

Versus

1. Union of India through the General Manager,
North Western Railway, Jaipur.
2. The Divisional Railway Manager,
North-Western Railway, Bikaner.
3. The Station Superintendent,
Northern Railway, Palam, New Delhi-45. ...Respondents

(By Advocate: Sh. Krishna Kant Sharma)

O R D E R (ORAL)

- 1.0. Sh. Yogesh Sharma, learned counsel appeared for applicant. Sh. Krishna Kant Sharma, learned counsel appeared for respondents, on advance information.
- 2.0. The husband of the applicant had retired as Chief Goods Supervisor from Northern Railway on 30.06.1996. As



per Pension Payment Order No. 0196040294, last pay drawn by him, is shown as Rs. 7100 in the pay scale of Rs. 6500-10500/-. The applicant pleads that the corresponding replacement pay scale for this is PB-II +Grade Pay of Rs. 4600 as has been clarified by the Department of Pension and Pensioners Welfare in their OM dated 04.01.2019. As against this, she is being paid pension by taking the corresponding pay scale as PB-II +Grade Pay of Rs. 4200.

3.0. The applicant made a representation in January, 2019. This was not replied. Accordingly, they followed it up with Legal Notice dated 29.04.2020. The respondents have not taken any action so far.

The applicant pleads that at this stage, she will be satisfied, if directions can be issued to the respondents to decide the representation within a time bound manner.

4.0. Matter has been heard. The OA is disposed off at admission stage itself, without going into the merits of the case, with a direction to the respondents to decide the representation as well as Legal Notice dated 29.04.2019 within a period of three months under advise to the applicant. If as a result of this examination, the grievance

is found genuine, revised PPO shall also be issued in this time and steps taken to release arrears.

The applicant shall have liberty to approach the Tribunal, if some grievance still subsists. No costs.



**(Pradeep Kumar)
Member (A)**

Sarita